NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 12(ND)/2012 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

> > SIGNATURE

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2016

NAME OF THE COMPANY:

Indian Railway Catering & Tourism Corp. Ltd.

REPRESENTATION

Vs.

M/s. Royale India Rail Tours Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013. S.NO. NAME DESIGNATION

MR. ABHINAV VASISHT, SR. HOV

MR. ABHIMANY U MAHABAN, ADV.

MR. MILAN DEET SNGH, ADV.

MS. ANUBHA GOEL, ADV.

NO. 1

2. MR. SAURAV AGARNAL, ADV PETITIONER BLOOMER MR. ABHIJEET SINHA, ADV PETITIONER BLOOMER SUPER 3. MC. GUNKA Gupta Jor the Recpondent Super No. 2

Order

CA 134/PB/2016 - This is an application with a prayer for seeking permission to change a Director on the Board of the company as per the requirement of order dated 21.01.2016 passed by the erstwhile Company Law Board. A copy of the application has already been furnished to the counsel for the non applicant respondents, who seeks 10 days' time to file reply. Let the reply be filed within ten days with a copy in advance to the counsel for the applicant - petitioner.

P.T.O.

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CP 12(ND)/2012 - On the last date of hearing, one last opportunity was granted to file the rejoinder within ten days with a copy in advance to the counsel opposite. However, rejoinder has not been filed within the time granted. Learned counsel for the petitioner states that the copy of the rejoinder has been furnished to the counsel opposite in the Court and the same shall be filed with the Tribunal during the course of the day.

In view of the above, we grant permission to file the rejoinder today in the Registry. However, it shall be subject to payment of Rs. 5,000/- as cost.

List for further consideration on 15.11.2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

21,10,2016 (P.K.Sud)